

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. /685/93
T.A. No.

DATE OF DECISION 03-12-1993

Mr. V. B. Ambekar

Petitioner

Mr. D. S. Shah

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R. C. Bhatt

: Member (J)

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Venktesh Bhemacharya Ambekar,
(M.E.S.NO.103368)
residing at C/o,Chief Engineer,
Air Force,Camp Hanuman,
Ahmedabad-380 003

: APPLICANT

Advocate : Mr.D.S.Shah

versus

1. Union of India,
Notice to be served through
the Secretary,Ministry of Defence,
Govt.of India,
New Delhi
2. Engineer-in Chief-E-inC's Branch,
Army Head Quarters,
Kashmir House,DHQ,PO,
New Delhi-110 001
3. Chief Engineer,
Engineering Department,
Head Quarters South Command,
Engineering Branch,
Pune-411 001
4. Chief Engineer,
Air Force,Camp Hanuman,
Ahmedabad-380 003

: RESPONDENTS

ORAL ORDER

O.A.685/93

Date:03-12-1993

Per : Hon'ble Shri R.C.Bhatt, Member (J)

Heard learned advocate Mr.D.S.Shah for the applicant. At present, he withdraws the O.A. with a permission to file afresh one on a cause of action, which may arise regarding the departmental inquiry. Hence, O.A is disposed of. No order as to costs.

NR
(V.RADHAKRISHNAN)
Member (A)

Date: 3-12-1993

R.C.B
(R.C.BHATT)
Member (J)
Date: 3-12-1993

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